

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 20th September, 1973.

NOTIFICATION
(INCOME-TAX)

NO. 1089 (P.N. 187/14/73-IT(AI)) In exercise of the powers conferred by Section 126 of the I.T. Act, 1961 (43 of 1961) and in modification of all previous notifications in this behalf, the Central Board of Direct Taxes, hereby directs that the jurisdiction in respect of the functions relating to or connected with work of tax deduction at source from salaries paid to the employees by the employers whose office or place of work is situated in the Union Territory of Delhi shall vest with the Commissioner of Income-tax, Delhi-I, New Delhi to the exclusion of all other Commissioners of Income-tax posted in Delhi/New Delhi.

This notification shall have effect from 25.9.73.

Sd.
(A. SHASTRI)
UNDER SECRETARY, CENTRAL BOARD OF DIRECT TAXES

TO

THE MANAGER,
Government of India Press,
Bans Road, Mayapuri, Industrial Area,
(Near Raisini Gardens), New Delhi.

Copy Des-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(RIS)/(POPR)/(Inv.), New Delhi.
3. Director of CAS Services (Income-tax) 1st Floor, Akshay-Challis, Mata Gauri Lane, New Delhi-(5 Copies).
4. All Officers & Sections of I.T. Inv of C.B.D.T.
5. Comptroller & Auditor General of India (20 Copies).
6. Bulletin Section of Dir. of Inspection (RIS) New Delhi-(5 Copies).
7. Director of Training, IAS (Direct Taxes) Staff College, Nagpur (5 Copies).
8. Shri P.H. Ramchandani, Jt. Secy. Ministry of Law, Justice & Company Affairs. (Department of Legal Affairs).

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